BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
MC(WA) No. 1 of 2015

05.02.2015

Mr. R Debnath, learned counsel appears for Union of India.

Mr. P Nongbri, learned counsel represents respondent No. 2.

Learned counsel for Union of India, Mr. R Debnath undertakes to supply a complete set of the Writ Appeal along with other papers to Mr. P Nongbri, learned counsel for respondent. Moreover, since there is a delay of 73 days in filing the Writ Appeal, learned counsel for respondent also wants to file objection thereto.

List this case on 19.02.2015 along with connected cases.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
MC(WA) No. 96 of 2014

05.02.2015

Mr. HS Thangkhiew, learned senior counsel, assisted by Mr. P Nongbri, learned counsel, appears for the applicant.

Mrs. NG Shylla, learned counsel, represents the State respondents.

Mr. KC Gautam, learned counsel, represents respondent No. 1.

Looking to the objections raised by learned counsel for respondent No. 1 to the application for condonation of delay, Mr. HS Thangkhiew, learned senior counsel prays for and is granted 3(three) weeks' time to file reply.

List this matter on 2.03.2015.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
WA No. 48 of 2014

05.02.2015

Mr. SC Shyam, learned senior counsel appears for the Union of India.

Mr. L Darlong, learned counsel represents the respondents.

Learned counsel appearing on behalf of Mr. R Jha, learned counsel on record for respondent states that the latter is in personal difficulty.

List this matter on 16.02.2015.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
WA No. 52 of 2014

05.02.2015

Mr. SC Shyam, learned senior counsel appears for the Union of India.

Mr. BK Deb Roy, learned counsel represents the respondent.

Learned counsel for the respondent prays for and is granted 1(one) week's time to prepare and argue the matter.

List thereafter on 13.02.2015.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
WA No. 57 of 2014

05.02.2015

Mr. R Debnath learned counsel appears for the Union of India.

Mr. S Rana, learned counsel represents the respondents.

Mr. R Debnath, learned CGC tried to argue that the respondent who was enrolled on 12.03.2004 cannot be covered by the Central Civil Service (Extraordinary Pension) Rules, 1939 because of amendment in the said Rule in 2011. However, he admits to have not seen the Notification and that is why he could not produce the same. Admittedly, the injury, namely, 'fracture NECT OF FEMUR LT (OPTD)' was suffered by the respondent during the course of training in 2004 itself which was attributable to his service. Now, after 10 years, we fail to understand as to how under the Notification of amendment of 2011 of the aforesaid Rule, which is not on record, the petitioner can be denied disability pension by applying the said amendment retrospectively. In view of all the aforesaid, Mr. R Debnath, learned CGC, prays for adjournment to produce the amendment Notification before the Court on the next date of hearing.

List this matter on 20.02.2015.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

BEFORE
THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
& HON'BLE MR JUSTICE SR SEN
WP(Crl.) No. 17 of 2014

05.02.2015

Mr. EB Sangma, learned counsel appears for the petitioner.

Mr. H Kharmih, learned counsel represents the State respondents.

Learned counsel for parties state that pleadings are completed.

As per their request, list this matter on 13.02.2015 for hearing.

JUDGE **CHIEF JUSTICE (ACTING)**

V Lyndem

WP(C) No. 356 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr S Thapa, learned counsel, appears for the petitioner.

Mr ND Chullai, learned senior GA, represents the respondents.

Mr S Thapa, learned counsel makes a mention on behalf of Mr K Paul, learned counsel for the petitioner, for adjournment on the ground that the latter is in personal difficulty today.

List this matter on 12.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

MC (WP(C)No. 189 of 2014
IN WP(C) No. 238 of 2014

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

In view of the order passed today in WP(C)No. 238 of 2014, this Misc. Case also stands dismissed.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 6 of 2013
IN WP(C) No. 353 of 2009

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr KP Bhattacharjee, learned GA, appears for the appellants.

Mr H Kristazi, learned counsel, represents the respondent.

Mr KP Bhattacharjee, learned counsel makes a mention on behalf of Mr BP Todi, learned Addl. Advocate General, for adjournment on the ground that the latter is in personal difficulty today.

List this matter on 12.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

WA No. 32 of 2014
IN WP(C) No. 224 of 2011

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr AH Hazarika, learned counsel, represents the respondent.

Learned counsel for the parties pray for and are granted a week's time to prepare and argue the matter, particularly with reference to Section 25 of the Prevention of Corruption Act, 1988, Sections 3 and 47 of Border Security Force Act, 1968 and the Criminal Courts and Border Security Force (Adjustment of Jurisdiction) Rules 1969.

List the matter on 12.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 35 of 2014
IN WP(C) No. 199 of 2012

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr K Khan, learned Addl. Senior GA, appears for the appellants.

Ms SG Momin, learned counsel, represents the respondents.

We have perused the letters issued by Ministry of Law and Justice, Legislative Department (File No.17(2)/2014-Leg.I) and Ministry of Home Affairs/Grih Mantralaya ,Judicial Cell (File No.10/2/2014-Judl. Cell).

Let a direction issue to Ministry of Home Affairs, Government of India, New Delhi, dealing with Code of Criminal Procedure, 1973 and Indian Penal Code, 1860, to submit the file as required vide the order dated 12.11.2014.

Registry is directed to send this order along with the said order (12.11.2014) for immediate compliance.

List the matter on 19.02.2015.

JUDGE CHIEF JUSTICE
(ACTING)

dev

WA No. 37 of 2013
IN WP(C) No. 213 of 2013

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr P Yobin, learned counsel, appears for the appellant.

Mr S Dey, learned counsel, represents the respondents.

Learned counsel for the respondents prays for and is granted a week's time to argue the matter.

List on 12.02.2015.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

Mr S Sen, learned counsel, appears for the petitioner.

Mr ND Chullai, learned senior GA, represents respondents No. 1 to 7.

Mr S Dey, learned counsel, represents respondents No. 8 to 11.

Heard and reserved.

JUDGE

CHIEF JUSTICE
(ACTING)

dev

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

05.02.2015

None for the petitioners.

Mr ND Chullai, learned senior GA, represents respondents No. 1 to 6.

As no one appears for the petitioners even after repeated calls, the matter is dismissed in default and for want of prosecution.

JUDGE

CHIEF JUSTICE
(ACTING)

dev